

**GOVERNMENT OF INDIA  
HEAVY INDUSTRIES AND PUBLIC ENTERPRISES  
LOK SABHA**

UNSTARRED QUESTION NO:3712  
ANSWERED ON:17.04.2008  
COMMERCIAL UTILIZATION OF SURPLUS LAND  
Kharventhan Shri Salarapatty Kuppusamy

**Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:**

- (a) whether a number of Central Public Sector Undertakings (CPSU) are having huge areas of unused surplus lands;
- (b) if so, the details thereof;
- (c) whether the Government has any proposal for commercial utilization of surplus lands held by CPSUs; and
- (d) if so, the revenue likely to be generated to the CPSUs as a result thereof?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF HEAVY INDUSTRIES & PUBLIC ENTERPRISES (SHRI RAGHUNATH JHA)

- (a) & (b) : The details of land are maintained by concerned Central Public Sector Enterprises (CPSEs). Identification of the surplus land is done by the CPSEs based on their present and future business plans/projects.
- (c): Commercial utilization of surplus lands is decided by the CPSEs after approval from the appropriate authority. In case of the sick companies, approved revival packages in some cases also include disposal of surplus land.
- (d): Revenue likely to be generated from sale/disposal of such lands depends upon various factors such as location, its status like free-hold/lease-hold, land use permission etc.